

CENTRAL ELECTRICITY REGULATORY COMMISSION

I.A.No. 7/2012 in Petition No .205/MP/2011

Sub: Appropriate directions to be passed on the Southern Regional Load Despatch Centre and Power System Operation Corporation Limited to recognize the 1000 MW project being developed as an independent generating station and to treat the thermal power projects developed by the petitioner and by Simhapuri Energy Private Limited as separate and independent generating stations for the purpose of scheduling and dispatch, metering, energy accounting including UI computation

Date of hearing : 13.3.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Meenakshi Energy Private Limited

Respondents : Southern Regional Load Despatch Centre & Others

Parties present : Shri Amit Kapur, Advocate for the petitioner
Miss Apoorva Misha, Advocate for the petitioner
Shri V. Suresh, SRLDC
Miss Joyti Prasad, NRLDC
Shri Sakia Singh Choudhery, Advocate for MEPL

Record of Proceedings

The Fifth Respondent Simhapuri Energy Private Limited (SEPL) has filed Interlocutory Application (I.A.) for modification of interim arrangement as provided for in the order dated 5.12.2011 read with order dated 25.1.2012 to include injection of 150 MW of firm power generated from Unit-I SEPL's plant achieving commercial operation till the pendency of present petition.

2. The learned counsel for the SEPL submitted that inter-connection point between both the generators Simhapuri Energy Private Limited and Meenakshi Energy Private Limited shall remain open and the metering is to be done at the Nellore sub-station of the CTU, which is the point of grant of long-term access for the purpose of drawl of startup power and injection of infirm power up to the period of 3 months by both generators. Arrangement provided vide order

dated 5.12.2012 was to be in force for a period not exceeding three months from the date of start of availing of start-up power or until further orders. SEPL has started availing start-up power from 12.1.2011 and this interim period of three months expires on 12.3.2012. Accordingly, the learned counsel requested the Commission to direct the SRLDC to continue the interim arrangement. Learned counsel further submitted that SEPL's generation plant is likely to be declared under commercial operation on 20.3.2012. He submitted that SEPL has signed the BPTA and connection agreement and has been granted long-term access. In terms of order dated 25.1.2012, till disposal of the matter, the direction contained in the order dated 5.12.2012 were to remain in operation till further orders for injecting power into the grid after the date of commercial operation.

3. The representative of the Southern Regional Load Despatch Centre (SRLDC) requested the Commission to issue the clarification in this regard. The Commission's orders dated 5.12.2011 and 25.1.2012 provides that arrangement will be in force for period not exceeding three months from the date of start of availing of start-up power and injection of power or until further orders of the Commission, whichever is earlier.

4. The Commission observed that as the generators have been granted open access, the SRLDC should allow injection of power in terms of the applicable regulations and no permission is required from the Commission in this regard. The Commission further observed that extension of 10 to 15 days beyond 3 month period was understandable for declaring the date of commercial operation and the same would have been considered by SRLDC. In response, the representative of the SRLDC submitted that he has no difficulty to facilitate the scheduling of these generating station at Nellore sub-station.

5. The Commission disposed of the IA in terms of the observations in para 4 above.

By order of the Commission

Sd/-
(T. Rout)
Joint Chief (Legal)